

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 323/90

100

DATE OF DECISION 25.4.90

P.S. MONY

Applicant (s)

MR. P.K. JOSE-

Advocate for the Applicant (s)

Versus

ADMINISTRATOR, UT OF  
LAKSHADWEEP AND OTHERS

Respondent (s)

SHRI B.V. MADHAVAN NAMBIAR

COUNSEL FOR LAKSHADWEEP ADMN.

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties.

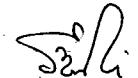
It appears that the applicant had suffered serious head injury in 1979 and he has been advised constant special supervision of a physician which seems to be not adequately available at Minicoy as compared to Kavarati. It appears that the applicant had represented to the Administrator on 22nd March, 1990 (Annexure-D) which is still pending. Accordingly we close this application with the direction that the respondents should sympathetically consider the representation of the applicant dated 22nd March, 1990 and take a decision within a period of two months from the date of communication of this order. The applicant should not be disturbed from the present posting station till the disposal of his representation. He will be at liberty to approach this forum, in

accordance with law, if so advised if he feels aggrieved by the outcome of his representation. There will be no order as to costs.

2. A copy of this order may be given to the learned counsel for the applicant by hand.



(A.V. Haridasan)  
Judicial Member



(S.P. Mukerji)  
Vice Chairman

25.4.90

Ksn.